

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No. 138 of 2024(SZ)

In the matter of:

Tribunal on its own motion SUO MOTU
based on the News Item in The Hindu Chennai edition,
Newspaper dt: 02.05.2024, under the caption,
“ 3 Killed in explosion in Virudhunagar”.

Versus

Central Pollution Control Board and Ors.

...Respondent(s)

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Through

Dr. D. Shanmuganathan

Standing Counsel for Government of Tamil Nadu

National Green Tribunal

Southern Zone, Chennai

DATE: 08.07.2025

BEFORE THE NATIONAL GREEN TRIBUNAL
SOUTHERN ZONE, CHENNAI
Original Application No.138 of 2024 (SZ)
AND
Original Application No.201 of 2024 (SZ)
[Earlier O.A.No. 542 of 2024 (PB)]

IN THE MATTER OF:

Tribunal on its own motion SUO MOTU based on the News Item in The Hindu Chennai edition, Newspaper dt: 02.05.2024, under the caption,' 3 Killed in explosion in Virudhunagar

Versus

Central Pollution Control Board and Ors.

....Respondent(s)

REPORT FILED BY THE DISTRICT MAGISTRATE /
DISTRICT COLLECTOR, VIRUDHUNAGAR
RESPONDENT

I, Dr.N.O.Sukhaputra, S/o Obanna, aged about 39 years, presently working as District Collector, Virudhunagar District files the report as follows.

In Virudhunagar District, Kariapatti Taluk, D. Kadambankulam Village, Survey Number 100/2A, a fire accident occurred on 01.05.2024 at M/s. SSPR Traders Explosive Magazine. In this accident, 3 persons died. In this regard, the National Green Tribunal Southern Zone, Chennai has filed Suo Motu Case No. Original Application No. 138 of 2024 and has impleaded the District Magistrate, Virudhunagar, as the 3rd respondent.

1. It is respectfully submitted that, the explosive accident occurred around 8:30 A.M. on 01.05.2024 in an explosive magazine belonging to M/s.

SSPR Traders, located in Survey Number 100/2A, of D. Kadambankulam Village, Kariapatti Taluk, Virudhunagar District. Three persons died on the spot.

2. It is respectfully submitted that, the above Explosive Magazine Licence (LE3) in the name of SSPR Traders was issued by the Joint Chief Controller of Explosives, Chennai, bearing Licence No. E/SC/TN/22/709(E95179), and is valid up to 31.03.2027. The licence permits the storages of gelatin and detonators and others.

3. It is respectfully submitted that, on the day of the accident, at 8:20 A.M., explosive materials were received at the SSPR Traders Magazine (LE3) from the vehicles (Mahindra Mini vans) with registration numbers TN 76 U 6025 and TN 76 Z 9644. While the workers were unloading the explosives, they were handled too carelessly which led to an explosion. In this accident, 3 workers died on the spot. The details are as follows.

S. No.	Name and Address of the Deceased persons.	Age	Sex	Remarks
1	Thiru. Periya Durai, S/o, Seenipandian, 7/136 Middle street, Kadayanallur Taluk, Tenkasi District	27/2024	Male	Un Married
2	Thiru. Gurusamy, S/o, Rajamani Thevar, senthatiyapuram pudur, Sivagiri Taluk, Tenkasi District.	57/2024	Male	Married
3	Thiru. Kandasamy, S/o. Alagarsamy, Thirumal Pudhupatti, Kallikudi Taluk, Madurai District.	47/2024	Male	Married

4. It is respectfully submitted that, in this regard, the Aviyur police have filed Case No. 63/2024 under Section 286 and 304(ii) of the IPC, and Section 9(B)(1)(b) of the Explosives Act, against Mr. Rajkumar (licensee).

5. DETAILS OF COMPENSATION TO VICTIMS:-

It is respectfully submitted that, the Chief Minister's Relief Fund of Rs. 3,00,000/- was immediately announced for the victims' families by the Hon'ble Chief Minister of Tamil Nadu on 01.05.2024. Additionally, the magazine owner paid a compensation amount of Rs. 12,00,000/- to the deceased families. The details of the compensation for the deceased families are as follows:

S. No	Name of the deceased person	Honorable CM Fund (Rs)	From Magazine owner compensation (Rs)	Total Amount of Compensation (Rs)
1	Thiru. Periya Durai, S/o, Seenipandian,	300000	12,00,000	15,00,000
2	Thiru. Gurusamy, S/o, Rajamani Thevar,	300000	12,00,000	15,00,000
3	Thiru. Kandasamy, S/o. Alagarsamy,	300000	12,00,000	15,00,000

It is therefore prayed, that this Hon'ble Tribunal may be pleased to accept the report, consider the aforementioned facts of the case, and thus render justice.

Date: 07.07.2025.

S. Subapath N.O
7/7/25
District Magistrate/
District Collector,
Virudhunagar.

8-7-17/25